

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.209
CP(IB)/130(AHM)2023

Proceedings under Section 9 IBC

IN THE MATTER OF:

Kotak Petroleum LLP
Vs.
Sadbhav Engineering Limited

.....Applicant

.....Respondent

Order delivered on: 01/05/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Premal S. Rachh, Adv.
For the Respondent : Mr. Navin Pahwa, Sr. Adv. a.w. Mr. Ravi Pahwa, Adv.

ORDER

Ld. Counsel for the respondent submitted that they have settled the matter. Ld. Proxy counsel for the applicant submitted that she has no instruction. Both sides are directed to confirm that they have settled the matter failing which matter will be finally heard and decided on its merits.

List for further consideration on 10.05.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)